

**FIR No. 205/2020
PS : Sarai Rohilla
U/s 379/356/34 IPC
State Vs. Anil Kumar @ Prem**

18.06.2020

**Bail application U/s 437 Cr.P.C on behalf of accused Anil @ Prem s/o
kirpal singh r/o house no 10613,gali no 5,partap nagar,delhi 07**


Present: Ld. APP for the State
Counsel for accused.

Counsel for accused has submitted that accused is in JC since 10.06.2020 and has been falsely implicated in the present case and the investigation has been completed.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court continue to remain suspended. Accordingly, accused Anil Kumar @ Prem is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused be released from JC if not required in any other case.

Copy of order be sent to jail through email daksection.tihar@gov.in and also be uploaded on district court website by the court coordinator and also be sent to the counsel for the accused on his email.


(Chander Mohan)
MM-04/Central:
Delhi/18.06.2020

e.FIR No. 003275/2020
PS : Sarai Rohilla
U/s 379/411 IPC
State Vs. Laxmi Narayan @ Bitoo

18.06.2020

**Bail application U/s 437 Cr.P.C on behalf of accused Laxmi Narayan @
Bitto s/o sh rajender**

Present: Ld. APP for the State
Counsel for accused.

Counsel for accused has submitted that accused is in JC for several days and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. Accused is in custody for several days. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Laxmi Narayan @ Bitto is admitted on bail on furnishing personal bond in the sum of Rs. 5,000/- to the satisfaction of concerned jail superintendent.

Accused be released from JC if not required in any other case.

Copy of order be sent to jail through email daksection.tihar@gov.in and also be uploaded on district court website by the court coordinator and also be sent to the counsel for the accused on his email.

Chander Mohan

(Chander Mohan)
MM-04/Central:

18/06/2020